NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: TCP/182/2016

NAME OF THE PETITIONER(S)

: S. Kadirvel & 13 others

NAME OF THE RESPONDENT(S)

: M/s CIGFIL Limited & 3 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

SIGNATURE

REPRESENTATION BY WHOM

1. R. VIDHYABHANKAR

R. ASHOKKUMAR

Counsel for Petitioners

2. S. SANTHANARISHNANS. Salhan Ru S. Apawa. , Of

ORDER

Counsel for petitioners present. PCS representing the respondents present. Both the counsels filed a joint memo of compromise with signatures of both the parties. It is stated that as per sub clause 2 of the terms of the compromise, both the parties have accepted to appoint an Independent Valuer, Shri G Muralidharan, Chartered Accountant, for the purpose of valuing the shares. Copy of the joint memo of compromise is taken on record which forms part of the order. Considering the submissions of both the counsels, Shri G Muralidharan, Chartered Accountant, is appointed as the Independent Valuer. The Independent Valuer is directed to file his report within two months. The fees to be paid to the Independent Valuer will be borne by the Company.

The Registry is directed to post the matter after receipt of the report of the Independent Valuer.

S Vijayaraghavan Member (Technical) -sel-

K Anantha Padmanabha Swamy Member (Judicial)

bc